

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.209 – IA/150(AHM)2023 in IA/801(AHM)2021
ITEM No.210 – IA/155(AHM)2023 in IA/770(AHM)2021
in
CP(IB) 127 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd
V/s
Neesa Leisure Ltd

.....Applicant

.....Respondent

Order delivered on: 17/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Nandish Chudgar, Adv.
Mr. Amit Jain present in person
For the Respondent : Leave note for R- 2 , 6 & 7 in IA 150 of 2023 & R-5 & 6
in IA 155/23
: Leave note for R-4 in IA 150 of 2023 & 1 to
4 & 7 in IA 155 of 2023
For the SRA : Mr. Aalay Shah, Adv. a.w Mr. Karan Vin, Adv.

ORDER

IA/150(AHM)2023 in IA/801(AHM)2021

A leave note is filed by the Ld. Counsel for respondents. On the previous date, last opportunity was given to the respondents to argue the matter or file reply. Still today, respondents are not appeared. From the records, it appears that respondent no.1,3 & 5 have not been served with notice. Applicant is directed to serve notice upon Res no.1,3 & 5.

List for further consideration on 12.06.2024.

IA/155(AHM)2023 in IA/770(AHM)2021

A leave note is filed by the Ld. Counsel for respondents. On the previous date, last opportunity was given to the respondents to argue the matter or file reply. Still today, respondents are not appeared. From the records, it appears that respondent no.8 is not served with notice. Applicant is directed to serve notice upon Res no.8.

List for further consideration on 12.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)